

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 29.05.2014

The meeting No.08/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 29.05.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O., TC, Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, DDG	DGFT
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.07/AM-15 for 22.05.2014 were taken up for ratification. As there were no amendments to the same, the above referred minutes of 22.05.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.08/AM-15 dated 29.05.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 8/84-ALC3/2014

MEETING DATE : 29.05.2014

Case No.: 3/8/84-ALC3/2014	Party Name: RABIA LEATHER INDUSTRIES PRIVATE LIMITED,	Meet No/Date:8/84-ALC3/2014 29.05.2014	Status: Approved
HQ File :01/84/050/00050/AM15/	RLA File :04/24/040/00269/AM13/	Lic.No/Date:0410144676 04.04.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP's conveyed vide their O.M.No.7/149/2014-TSW, dated 28.05.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Cow leather wallets in combination with textile materials, Style No.F48164/ F49433	4642 Nos.	Outer lining Eko noble/ 4CM SIG.C Reps W/TELA backing, width-57"	411.22 Meters
			Inner lining 100% Polyester lining, width-58.5"	1173.95 Yards
			Metal fitting	Net to net
			Relevant Zip Fasteners	3114.28 Meters
			Relevant Zip Fasteners	Net to net
			Slider	Net to net
			0.6mmX58 Inch Col. Lake green non-woven lining w/o adhesive, width-58"	139.26 yard
			0.3mm Bonded Leather Board	116.05 Sq. foot
			Texon brand cellulose insole sheets	Net to net
			210D Nylon (0.1mm)	122.31 Sq. foot
			Leather Auxiliary (lining material)	33.51 Kgs.
			Water Based Adhesive	110.61 Kgs.
			Resin Nan Pao BWA-316CH Baoweilng Brand Adhesive	9.28 Kgs.
			WB PCR Adhesive Ecostick 9006	16.65 Kgs.
			AR6450/D Primer	23.21 Kgs.

			Sensormatic Security Label	As per packing policy
			Fabric care card	As per packing policy
			3GM/6GM Silica gel in non-woven paper	As per packing policy
			Coach non logo tissue paper	As per packing policy
			Printed Poly bags	As per packing policy
			Packing Boxes	As per packing policy
2.	Cow leather wallets in combination with textile materials, Style No.F90107	4748 Nos.	Outer lining Eko noble/ 4CM SIG.C Reps W/TELA backing, width-57"	174.25 Meters
			Buckle	Net to net
			0.6mmX58 Inch Col. Lake green non-woven lining w/o adhesive, width-58"	169.50 yard
			0.8mmX58 Inch Col. Lake green non-woven lining w/o adhesive, width-58"	169.50 yard
			0.6mm Bonded Leather Board	2459.46 Sq. foot
			Leather Auxiliary	73.12 Kgs.
			Resin Nan Pao BWA-316CH Baoweilng Brand	100.18 Kgs.
			AR6450/D Primer	21.37 Kgs.
			6GM Silica gel in non-woven paper	As per packing policy

3.	Cow leather belt, Style No.F90256/ F90209	10,618 Nos.	Buckle	Net to net
			0.5mmX58 Inch Col. Lake green non-woven lining w/o adhesive, width-58"	214.52 yard
			0.8mmX58 Inch Col. Lake green non-woven lining w/o adhesive, width-58"	214.52 yard
			1.0mmX58 Inch Col. Lake green non-woven lining w/o adhesive, width-58"	169.85 yard
			0.6mm Bonded Leather Board	3111.15 Sq. foot
			0.8mm Bonded Leather Board	2463.3 Sq. foot
			Leather Auxiliary	147.22 Kgs.
			Resin Nan Pao BWA-316CH Baoweilng Brand	223.52 Kgs.
			AR6450/D Primer	97.48 Kgs.
			3GM/6GM Silica gel in non- woven paper	As per packing policy
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

2	Case No.:1/8/84-ALC3/2014	Party Name: THE AURA CREATION EXPORTS PVT. LTD.	Meet No/Date:8/84-ALC3/2014 29.05.2014	Status: Deferred
	HQ File :01/84/050/00048/AM15/	RLA File :05/24/040/00242/AM14/	Lic.No/Date:0510370186 01.11.2013	Defer Date: 19.06.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from applicant firm/CLA, New Delhi. Accordingly, the Committee after deliberations decided to send a reminder to applicant firm/CLA, New Delhi for submission of the application set and defer the case for re-listing on 19.06.2014.			

3	Case No.:22/47/84-ALC3/2013	Party Name: BAGGA INTERNATIONAL	Meet No/Date:8/84-ALC3/2014 29.05.2014	Status: Deferred
	HQ File :01/84/050/00377/AM14/	RLA File :05/23/040/00424/AM14/	Lic.No/Date:0510376633 20.01.2014	Defer Date: 12.06.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 12.06.2014.			

4	Case No.:32/47/84-ALC3/2013	Party Name: MUKUL EXPORTS	Meet No/Date:8/84-ALC3/2014 29.05.2014	Status: Deferred
	HQ File :01/84/050/00387/AM14/	RLA File :05/24/040/00406/AM14/	Lic.No/Date:0510377148 27.01.2014	Defer Date: 05.06.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 05.06.2014.			

5	Case No.:25/47/84-ALC3/2013	Party Name: KAIRA INC	Meet No/Date:8/84-ALC3/2014 29.05.2014	Status: Rejected
	HQ File :01/84/050/00380/AM14/	RLA File :05/23/040/00443/AM14/	Lic.No/Date:0510378062 03.02.2014	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided requisite information/details called for vide DGFT's letter dated 18.03.2014 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

6	Case No.:4/5/84-ALC3/2014	Party Name: TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:8/84-ALC3/2014 29.05.2014	Status: Deferred
	HQ File :01/84/050/00031/AM15/	RLA File :07/24/040/00412/AM14/	Lic.No/Date:0710101879 03.02.2014	Defer Date: 12.06.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 12.06.2014.			

7	Case No.:31/47/84-ALC3/2013	Party Name: P.K.OVERSEAS	Meet No/Date:8/84-ALC3/2014 29.05.2014	Status: Deferred
	HQ File :01/84/050/00386/AM14/	RLA File :05/24/040/00414/AM14/	Lic.No/Date:0510378416 05.02.2014	Defer Date: 05.06.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 05.06.2014.			

8	Case No.:10/2/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:8/84-ALC3/2014 29.05.2014	Status: Deferred
	HQ File :01/84/050/00010/AM15/	RLA File :35/24/040/00047/AM14/	Lic.No/Date:3510043770 13.03.2014	Defer Date: 19.06.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 19.06.2014.			

9	Case No.:12/2/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:8/84-ALC3/2014 29.05.2014	Status: Deferred
	HQ File :01/84/050/00012/AM15/	RLA File :35/24/040/00046/AM14/	Lic.No/Date:3510043769 13.03.2014	Defer Date: 19.06.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 19.06.2014.			

10	Case No.:13/2/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:8/84-ALC3/2014 29.05.2014	Status: Deferred
	HQ File :01/84/050/00013/AM15/	RLA File :35/24/040/00048/AM14/	Lic.No/Date:3510043766 13.03.2014	Defer Date: 19.06.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 19.06.2014.			

11

Case No.:8/2/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:8/84-ALC3/2014 29.05.2014	Status: Approved	
HQ File :01/84/050/00008/AM15/	RLA File :05/24/040/00473/AM14/	Lic.No/Date:0510382159 19.03.2014		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Nightwear made of 100% Cotton yarn dyed woven fabric, GSM-52+/-10%, Style No.982057	9967 Nos.	100% Cotton yarn dyed woven fabric, GSM-52+/-10%	30,108 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/8/84-ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:8/84-ALC3/2014 29.05.2014	Status: Approved
HQ File :01/84/050/00049/AM15/	RLA File :05/24/040/00026/AM15/	Lic.No/Date:0510384576 22.04.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Polyester printed woven fabric, GSM-125+/-10%, Style No. 345225	3300 Nos.	100% Polyester printed woven fabric, GSM-125+/-10%	7590 Sq. meter
2.	Ladies Top made of 100% Polyester dyed woven fabric, GSM-125+/-10%, Style No. 343062/346995	9400 Nos.	100% Polyester dyed woven fabric, GSM-125+/-10%	17,860 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

MANUAL AGENDA CASE

(13)

Case No.111	M/s TCNS Ltd., Noida
NC 08/AM-15, dt. 29.05.2014	File No.01/84/171/012/AM-15/DES-V
Request for regularization of Advance Licences Nos.0510069097 dated 25.09.2002 and 0510130263 dated 25.06.2004.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Vikas Chopra presented on behalf of the firm. Mr. Vikas Chopra informed the Committee that the redemption of these cases is pending due to minor lapse that the applicant firm have not mentioned the GSM on the shipping bills. The export and import in these cases have been completed. Mr. Vikas Chopra requested the Committee to allow the calculation of GSM as per the net weight shown in the shipping bills to regularise the above cases. The Committee after deliberations decided to advise the CLA, New Delhi to accept the consumption on the basis of total net weight shown in the shipping bills to regularise these cases in terms of Note 19 of General Note on Textile.

(14)

Case No.112	M/s TCNS Ltd., Noida
NC 08/AM-15, dt. 29.05.2014	File No.01/84/171/013/AM-15/DES-V
Request for regularization of Advance Licences Nos.0510104586 dated 07.10.2003, 0510042101, dated 23.08.2002 and 0510047277 dated 19.11.2001.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Vikas Chopra presented on behalf of the firm. Mr. Vikas Chopra informed the Committee that the redemption of these cases is pending due to minor lapse that the applicant firm have not mentioned the GSM on the shipping bills. The export and import in these cases have been completed. Mr. Vikas Chopra requested the Committee to allow the calculation of GSM as per the net weight shown in the shipping bills to regularise the above cases. The Committee after deliberations decided to advise the CLA, New Delhi to accept the consumption on the basis of total net weight shown in the shipping bills to regularise these cases in terms of Note 19 of General Note on Textile.

(15)

Case No.113	M/s Finproject India Pvt. Ltd., Jaipur
NC 08/AM-15, dt. 29.05.2014	File No.01/84/50/061/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No. 1310035189 dated 20.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP alongwith information/details received from the applicant firm for their examination and comments. It was decided to defer the case for re-listing on 12.06.2014.

(16)

Case No.114	M/s Finproject India Pvt. Ltd., Jaipur
NC 08/AM-15, dt. 29.05.2014	File No.01/84/50/138/AM-12/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 1310035784 dated 29.06.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP alongwith information/details received from the applicant firm for their examination and comments. It was decided to defer the case for re-listing on 12.06.2014.

(17)

Case No.115	M/s Finproject India Pvt. Ltd., Jaipur
NC 08/AM-15, dt. 29.05.2014	File No.01/84/50/194/AM-12/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 1310036488 dated 24.08.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP alongwith information/details received from the applicant firm for their examination and comments. It was decided to defer the case for re-listing on 12.06.2014.

(18)

Case No.116	M/s Finproject India Pvt. Ltd., Jaipur
NC 08/AM-15, dt. 29.05.2014	File No.01/84/50/103/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No.1310035552 dated 06.06.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP alongwith information/details received from the applicant firm for their examination and comments. It was decided to defer the case for re-listing on 12.06.2014.

(19)

Case No.117	M/s Finproject India Pvt. Ltd., Jaipur
NC 08/AM-15, dt. 29.05.2014	File No.01/84/50/105/AM-12/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 1310035553 dated 06.06.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP alongwith information/details received from the applicant firm for their examination and comments. It was decided to defer the case for re-listing on 12.06.2014.

(20)

Case No.118	M/s Chelsea Mills, Gurgaon
NC 08/AM-15, dt. 29.05.2014	File No.01/84/171/019/AM-15/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510383092 dated 28.03.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 26.06.2014.

(21)

Case No.119	M/s Chelsea Mills, Gurgaon
NC 08/AM-15, dt. 29.05.2014	File No.01/84/171/018/AM-15/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510342264 dated 02.01.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 26.06.2014.

(22)

Case No.120	M/s Shahi Exports Pvt. Ltd., Faridabad
NC 08/AM-15, dt. 29.05.2014	File No.01/84/171/006/AM-15/DES-V
Fixation of input output norms against Annual Advance Authorization No.0710094861 dated 17.04.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 12.06.2014.

(23)

Case No.121	M/s Shahi Exports Pvt. Ltd., Faridabad
NC 08/AM-15, dt. 29.05.2014	File No.01/84/171/004/AM-15/DES-V
Fixation of input output norms against Annual Advance Authorization No.0710095268 dated 07.05.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 12.06.2014.

(24)

Case No.122	M/s Ganga Acrowools Ltd., Ludhiana
NC 08/AM-15, dt. 29.05.2014	File No.01/84/50/310/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.3010099890 dated 16.01.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite comments on the proposal are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. The Committee after deliberations decided to await the same and defer the case for re-listing on 19.06.2014.

(25)

Case No.123	M/s Choice Clothing Co. Pvt.Ltd., Gurgaon
NC 08/AM-15, dt. 29.05.2014	File No.01/84/171/035/AM-15/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510350640 dated 03.04.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 26.06.2014.

(26)

Case No.1247	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 08/AM-15, dt. 29.05.2014	File No.01/84/50/169/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.3510041936 dated 22.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 12.06.2014.

(27)

Case No.125	M/s Chiripal Industries Ltd., Ahmedabad
NC 08/AM-15, dt. 29.05.2014	File No.01/80/50/300/AM-13/DES-V
Re-fixation of input output norms against Advance Authorization No.0810114745 dated 31.08.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 26.06.2014.

(28)

Case No.126	M/s Chiripal Industries Ltd., Ahmedabad
NC 08/AM-15, dt. 29.05.2014	File No.01/80/50/448/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0810118227 dated 06.02.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 26.06.2014.

(29)

Case No.127	M/s Chiripal Industries Ltd., Ahmedabad
NC 08/AM-15, dt. 29.05.2014	File No.01/80/50/281/AM-13/DES-V
Re-fixation of input output norms against Advance Authorization No.0810115375 dated 25.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 26.06.2014.

(30)

Case No.128	M/s Chiripal Industries Ltd., Ahmedabad
NC 08/AM-15, dt. 29.05.2014	File No.01/80/50/280/AM-13/DES-V
Re-fixation of input output norms against Advance Authorization No.0810115374 dated 25.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 26.06.2014.
